

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(through web-based video conferencing platform)

ITEM No.07
I.A. No.449/2022 &
I.A. No.150/2023 in
C.P. (IB)No.127/BB/2021

IN THE MATTER OF:

Mrs. Suman Mahendra Kumar Singhi ... Petitioner
v.
...

Order under Section 94(1) of Insolvency & Bankruptcy Code, 2016

Order delivered on: 04.05.2023

CORAM:

MS. BIDISHA BANERJEE
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the R-1 & R-2 in C.P. : Ms. Padma
For the RP/Respondent in I.A.449/2022/
Applicant in I.A.150/2023 : Shri Gajendrau Ravi

ORDER

I.A. No.449/2022

1. Heard the learned Counsel for the Respondent and none for the Applicant.
2. The Applicant is directed to comply with the order dated 22.02.2023 within one week.
3. Pursuant to the order dated 07.12.2022, the Respondent has filed a physical copy of reply vide diary no.213 dated 11.01.2023 and the same is on record. The Applicant shall file rejoinder, if any, thereto within two weeks, after service on the other side.

4. Shri Jacob Alexandar, the learned Counsel for the Respondent in C.P. submits that he has chosen to retire from this case and has given his NOC to that effect.
5. List the instant I.A. along with other I.A. on **28.06.2023.**

Sd/-

**(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)**

Sd/-

**(BIDISHA BANERJEE)
MEMBER (JUDICIAL)**

Puja